

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(3)

O.A. No. 1232/93

Date of decision

15-10-93

Sh. Jitender Pal Singh Petitioner
Sh. S. K. Gupta Advocate for the
Petitioners.

Versus

Commissioner of Police & Ors. Respondent

Sh. Umed Singh, Dettl. representative

CORAM The Hon'ble Mr. N. V. Krishnan, V.C. (A)

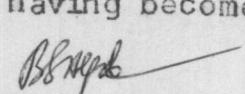
The Hon'ble Mr. B. S. Hegde, Member (J)

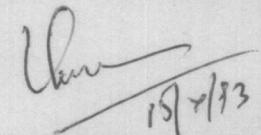
ORDER(ORA)

(Delivered by Sh. N. V. Krishnan, V.C. (A)

The Departmental representative produced for our perusal a copy of the order No. 5493-95/SD(SR) dated 17-9-93 passed by the Additional Commissioner (Police) which is kept on record. This order has been shown to the 1st counsel for the applicant. As the order directs that the Disciplinary Authority should conduct regular departmental proceedings against the applicant, the learned counsel for the applicant submits that this OA has become infructuous.

2. In view of this submission, we dismiss this O.A. as having become infructuous.


(B. S. Hegde)
Member (J)


(N. V. Krishnan)
Vice Chairman (A)